## Court No. 1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD Registration O.A. No.328 of 1986

Ghanshyam Dass

Applicant

Versus

Union of India & Others.... Respondents

Hon.S.Zaheer Hasan, V.C. Hon. Ajay Johri, A.M.

(By Hon.S. Zaheer Hasan, V.C.)

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985.

- Khalasi in the Loco Shop. By an order dated 6.8.32 the applicant was removed from service on the ground that he remained absent from duty from 17.7.79 to 3.3.82. The case was not argued on merits and it was thrown at our mercy with the contention that some other punishment may be substituted and the applicant will not be part any back wages for this period. To our mind the punishment of removal is not commensurate with the gravity of charge so we substitute the following punishments:
  - i) The applicant will be reinstated in service within one month from the date of receipt of this order but he will not get any salary from the date of dismissal till the land date of reinstatement.
  - ii) The applicant's previous service will however be counted for pensionary benefits

Parties to bear their own costs.

अगर जीका Мешь (A)

Vice Chairman

Oated the 25th March, 1988.